4759 Messages from

But, Sir, I am not going into the figures. What I am emphasising is this. We have full sympathy with the teachers. We want in the coming days to talk with the U. P. Government because you will appreciate that it is ultimately the U.P. Government which has to be persuaded, not we. We are all in sympathy. Seeing the paucity of resources at present, seeing the reasonableness of the demand on the one side and the availability of the resources on the other side, let us see what can be done immediately and what can be postponed for the future for the U. P. Government to do. Seeing in the light of their genuine demand and the availability of the resources, what can be considered now and what can be kept in abeyance for the future is the question. All these are taken into consideration with full sympathy. I suggest, let us wait. Let all the parties request the teachers to withdraw their strike, and sit and decide. I, too, appeal to the leaders to call off the strike and join in peaceful methods to find out the ways for amicable settlement.

Thank you.

MESSAGES FROM THE LOK SABHA

(1) THE APPROPRIATION (RAILWAYS)No. 5 Bill, 1968

(2) THE APPROPRIATION (RAILWAYS)No. 6 Bill, 1968

(3) THE ESSENTIAL SERVICES MAIN-TENANCE BILL, 1968

SECRETARY : Sir, I have to report to the House the following messages

received from the Lok Sabha, signed by the Secretary of the Lok Sabha :—

the Lok Sabha

0) "In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (Railways) No. 5 Bill, 1968, as passed by Lok Sabha, at its sittingheld on the 18th December, 1968.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(2) "In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (Railways) No. 6 Bill, 1968, as passed by Lok Sabha at its sitting held on the 18th December, 1968.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(3) "In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Essential Services Maintenance Bill, 1968, as passed by Lok Sabha at its sitting held on the 18th December, 1968".

Sir, I lay \sim . copy of each of the Bills ou ihe TUJIC.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : The House stands adjourned till 11-00 A.M. tomorrow. The House then adjourned

at twenty-four minutes past six of the clock till eleven of the clock on Thursday, the 19th December, 1968.

GIPN-S 3-59 R.S./68-20-6-69-570.